



2026:AHC:14724

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5065 of 2025

Jahir Singh And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hari Shanker Singh
Counsel for Respondent(s)	:	Achal Singh, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel, and perused the record.
2. The petitioners have invoked the inherent jurisdiction of this Court under Article 226 of the Constitution of India, assailing the order dated 20.11.2025 passed by the Settlement Officer of Consolidation (in brevity 'SOC').
3. Learned Standing Counsel as well as learned counsel for the Gaon Sabha have raised a preliminary objection with respect to the maintainability of the instant writ petition against the order passed by the SOC on the ground of availability of an alternative remedy to approach the Court of the Deputy Director of Consolidation.
4. Learned counsel for the petitioners has admitted the availability of an alternative remedy against the order passed by the SOC.
5. As such, the instant writ petition is **dismissed** as not maintainable on the ground of availability of an alternative remedy to approach before the appropriate court, as advised, under the U.P. Consolidation of Holdings Act and the Rules made thereunder.

January 21, 2026

vkg

(Dinesh Pathak,J.)